

18.03 hrs.

(SHRI P.C. CHACKO *in the Chair*)*[Translation]*

SHRI PRABHU DAYAL KATHERIA : Sir, I want to get a point, covered in proceeding expunged.

[English]

SHRI E. AHAMED : This cannot be taken up now.....*(Interruptions)*

MR. CHAIRMAN : No discussion please.

[Translation]

SHRI PRABHU DAYAL KATHERIA : Sir, please give me one second's time. I want to get the point, covered in the proceeding, expunged. Sir, no mention has been made of any special community. I had merely said that whether the infiltrators are Pakistani or Bangladeshi, how should they be deported? Prof. Rasa Singh ji did not mention any special community. The Government should try to implement the suggestions offered by him.....*(Interruptions)*

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur): The House is being misled...*(Interruptions)*

SHRI PRABHU DAYAL KATHERIA : Please listen, my friend. We have not mentioned any community. I have said that be it West Bengal, Tripura, Karnataka, Kerala or any other State of the country. I have not mentioned any community in particular....*(Interruptions)* I just want to say that I have not put allegation on any particular community. I want, the allegations made on me, get expunged.

SHRI DEVENDRA PRASAD YADAV : The hon. Member should not mislead the House. When Prof. Rasa Singh Rawat was delivering his speech.....*(Interruptions)*

SHRI PRABHU DAYAL KATHERIA : I did not speak about any particular community.

[English]

MR. CHAIRMAN : We can verify the record and if anything unparliamentary or anything derogatory is found, it will be removed.

[Translation]

SHRI PRABHU DAYAL KATHERIA : That is what I wanted. Nothing like that should go on record.

18.04 hrs.

* MOTION RE : EXPRESSION OF DISSATISFACTION AT GOVERNMENT'S FAILURE TO ANSWER CHARGES RELATING TO THE HAWALA CASE AND TO ALLEGATIONS ABOUT ILLEGAL PAY OFFS TO SOME MEMBERS OF PARLIAMENT CONTD.

[English]

MR. CHAIRMAN : Shri V.S. Rao to speak.

SHRI SOBHANADREESWARA RAO VADDE (Vijayawada) : Mr. Chairman, Sir, I have a few questions to put forth. I request the Government that while giving the reply, they should give reply to the questions which I am putting forth.

Why were Jains not arrested or interrogated in May 1991 when their premises were raided and the CBI go hold of their diaries and note-books? In spite of the fact that the entries in the diaries and the note-books coincided, why have the CBI not arrested Jains? Why did the CBI not catch hold of or seized nearly Rs. 52 lakhs, Vikas Patras of worth Rs. 10 lakh and twenty thousand dollars of foreign exchange.

From the diaries, from the notings of the Jains it was amply clear that nearly Rs. 52 crore have come from abroad and the monies were paid to different persons and bureaucrats. Why the Economic Offences Department under the Ministry of Offences has not taken any action for FERA violation as well as under COFEPOSA? I want the answer from the hon. Minister.

Sir, the hon. Prime Minister under whose control this CBI is there, was aware of the persons who have received this money as per these diaries. And, some of these persons whose names were there in the diary, were again inducted into the cabinet. Pretty, knowing well that some persons who have received funds, huge monies from the Jains, why these persons were inducted into the Cabinet? How the Hawala tainted persons were inducted into the Cabinet? I want a categorical answer from the hon. Minister.

Sir, you are aware that under the Prevention of Corruption Act, both the persons -- who gives the money and who receives the money -- are liable for punishment. Well, the Jains themselves admitted that for getting the favours, for getting some contracts or getting some projects on behalf of some foreign companies, they have paid monies to some politicians in the higher echelon as well as the bureaucrats. They got the contracts, they got the award of the projects for that favour done. It is clearly bribing, trying to bribe the public servants. Under this Preventions of Corruptions Act, why action was not taken

on the Jains who tried to influence to bribe the public servants as well as these persons who certainly have received these payments? Both of them should be charged under Section 14 of the Prevention of Corruption Act. Why the Department has not taken such an action, I would like to know.

After the diaries were seized by the CBI during the interrogation, Shri S.K. Jain has confessed that he paid a very huge amount of money to the Prime Minister and on his advice to some 'x' or 'y'. What is the latest stage of this inquiry?

I will not repeat. In the morning our Indrajitda has also said that the Supreme Court has categorically given the directions regarding the allegations about the persons, however high they may be the inquiry should be taken to its logical conclusion and the Court should be informed before closing it. Even if the CBI, for argument's sake want to close the file, the Court must be informed and after that only the CBI can take any decision. While that is the direction of the Supreme Court, what is the progress of the inquiries relating to the Prime Minister of this country?

Sir, I also want to know, which is the company who has given so huge amount through Amir Bhai to these Jains, to the politicians and bureaucrats? What is the name of that company? Is it still operating in our country to get some contracts in the National Thermal Power Corporation or National Hydro Power Corporation or some other public sector undertakings? If it is so, whether that firm has been blacklisted or not in getting the contracts through dubious means, through bribing politicians and corrupt officials and bureaucrats? Is that foreign company blacklisted or not, I want a categorical answer from the hon. Minister.

Sir, I have a few suggestions also to make. It might have been the fact that the considerable amount of money that was received through these Jains might have been spent by the politicians in the elections.

Some may be leaders of some political parties. They might have spent this money in elections on their own behalf or on behalf of their friends. Whatever it is; some portion of it might have been spent on elections and some money might have been retained by them for their personal gain. But the point is that this money has been spent in the elections. At least after this Hawala episode has come to light, it is high time we had brought forward electoral reforms. At present, apart from the candidate's own expenses, if the money is spend by his friends relatives; or by his party, that is not counted along with the money spent by the candidate making the ceiling limit almost nonsensical and a big farce because that amount is not being taken into account. So, unless the amount

spent by the political parties, the friends and relatives of the candidates is also taken into account, we cannot accept that the rules are being observed while playing the game.

Apart from this, there is a definite need for the State funding of elections. With the huge election expenditure that is now-a-days taking place, the middle level people, the intelligent people and some public figures are not able to contest elections. They are hard-pressed. While other candidates are spending millions of rupees, really these people are finding it very difficult to contest elections. So, I feel that electoral reforms have to be brought forward curbing over-expenditure by the candidates or political parties.

You will wonder, during the 1991 elections and 1989 elections both the ruling party as well as the present main opposition party, the BJP, had given very big advertisements in national English and Hindi newspapers and also in regional language newspapers which amounted to crores and crores of rupees. From where were they able to spend so much of money? Whereas other political parties were not able to give even a small advertisement in a regional or a small newspaper. So, there should be some method evolved and proper electoral reforms brought forward.

Through CBI raids it has been found that the decisions of the NTPC, the NHPC, and other big public sector undertakings were influenced by these foreign companies through our big politicians and bureaucrats. I wanted to know what steps this Government has taken to prevent recurrence of such incidents. Because now with this new economic liberalisation several projects, each costing amounts like Rs. 7 crores, Rs. 5 crore and even more than Rs. 10 crore, are coming up. In such big projects if this type of Hawala transaction is not curbed you can imagine what will be the quantum of money that can change hands. You know the Enron Project. After the present Government has come to power in Maharashtra, some deliberations have taken place and the Enron Company has agreed to reduce the cost by a few hundreds of crores of rupees from the original estimate. What inference can we draw from this? Similarly in some other power projects also this is going on. My only point is about the public interest because ultimately it is the consumer who has to bear the burden. So this type of scope for corruption should be curbed and transparency should be made clear. Accordingly, proper procedures and norms should be evolved to prevent this type of underhand dealings and transactions.

I want to say that the CBI has come into existence through an Act of Parliament. Earlier, the Santhanam Committee had made some suggestions widening the scope of the functioning of the CBI, to make it more effective. But the recommendations were not

implemented. Similarly the National Police Commission which was appointed by the earlier Janata Government headed by Shri Dharmaveera also made some very beautiful recommendations.

But they are only gathering dust in the archives. I want to know from the Government whether the Government is serious about the implementing the recommendations that were made by the National Police Commission.

Finally, Sir, I urge upon the hon. Prime Minister, in spite of our regard for him, that it is high time he stepped down voluntarily. I want to recollect two or three points made in this House. One day, we were called by the former Minister for Parliamentary Affairs. One day, all the Leaders of political parties were called by him. And he said, we are going to get the names of the recipients in the Bofors scandal.' We have not asked him. He himself has called us and told in his chamber that in another fortnight the names were going to come and he told that in this House also. What happened to that? Where are the names? It only shows that they want to put pressure on some persons so that they will not be in a position to take political advantage. They are not really interested in bringing out the fact. They are not interested in bringing out the names of the persons who received those Bofors kickbacks. Similar is the Solanki affair. This House was really taken aback when a responsible senior politician and a Minister, Solanki, was saying, 'I do not know who gave the slip, which asked them to go slow on the Bofors matter, but I gave it to so and so' and the Prime Minister said, 'No, we will find out that person.' but who is that person that gave the slip to Solanki? It has not come out.

Sir, in the Railway Convention Committee, members from all the political parties are there. They unanimously recommended that the electrical locomotive deal should not go to Asea Brown Boveri, but they should give it to BHEL, our public sector undertaking. For reasons best known to himself, he has put it into the dustbin and given the order to Asea Brown Boveri. For what reasons, only God Knows.

You are aware about this sugar scandal. The other day, the former Food Minister was fuming in anger. Of course, you know who are responsible for that sugar scandal of several crores of rupees. It was done by persons who are very close to persons in the highest positions.

Sir, this Government has been here during the last four years and ten months. It has happened never before. No Government, during such period, has seen so many scams. The public money was lost running into thousands of crores of rupees in the shares and securities scam. The Joint Parliamentary Committee's

recommendation was that the Government should find out who were ultimately the beneficiaries and where the money has gone. He did not care and most of those people were left scot free. This Government is fully involved in shielding corrupt persons. So, to make people fee, 'It is okay. In spite of several deficiencies, we can still have faith in this Parliamentary democracy, we can respect the political parties, we can have faith in them, faith in those parties, we can have some respect and regard for politicians, the MLAs and MPs', to restore that confidence, it is high time the hon. Prime Minister voluntarily stepped down because of the judgement given on the 1st March, which is a clear censure of the functioning of the CBI directly under his control.

With these few words, I thank you very much for giving me this opportunity.

[Translation]

SHRI CHIRANJI LAL SHARMA (Karnal) : "Jamana Sajiyon se banda parwar hamko nafrat hai, Bhari mahfil mein munh par saf khat dane ke adat hai."

[English]

Mr. Chairman, Sir, I have been listening with rapt attention to the most eloquent and apparently powerful speeches from Members of the Opposition. Just as a lawyer not hitting out correct defence tries to fish in troubled waters cross-examining the witnesses for the prosecution in a haphazard manner, the leaders of the Opposition have tried to pin down the Prime Minister demanding that he should resign. I fail to understand as to why and as to what for. It is this Prime Minister who has given stability to the country for five years. The Opposition was given two opportunities in the country to rule for five years. Once they had three members out of 545 Members. Then, they had 250 and Congress had only 195. But could they complete their tenure of five years?.....(Interruptions) Kindly be patient and hear me. Could they complete their tenure? During 1977 they had majority but would continue for two and half years only. Again in 1989 they had ruled for eighteen months. But again the Congress had to be brought back to power by the people of the country. Now, not being in majority it is this Prime Minister who has completed his tenure. It is this Prime Minister who has given stability to the Government.

SHRIMATI MALINI BHATTACHARYA (Jadavpur) : How did he attain majority?

SHRI CHIRANJI LAL SHARMA : He has ruled with minority....(Interruptions)

MR. CHAIRMAN : No interruption please

.....(Interruptions)

MR. CHAIRMAN : Sharmaji you address to the Chair. No interruption please.

SHRI CHIRANJI LAL SHARMA : In all humility I request my friends here not to interrupt.

[Translation]

I am reminded to a urdu couplet at this moment, which is now being addressed to the opposition --

"Aap ka kam to sholon ko hawan dena hai, Aap to aag bujhane ki jarurat kya hai." You are ready to set fire wherever you get a conducive situation which is an easy task but it is difficult to extinguish the fire.

[English]

You utterly failed to rule and to run the Government. You are jealous of this Prime Minister because he has ruled although he was in a minority. The credit goes to him. How shrewd he was! How wise he was to bring in a person as Finance Minister who has nothing to do with politics and who a bureaucrat and it was this Finance Minister who when unfettered discretion was given by the Prime Minister should resign. Mr. Chairman, sir, what is his fault? Is it because of the *hawala* scandal? This country has seen so many scandals. I begin from the days of Sardar Pratap Singh Khairon. He was the Chief Minister of Punjab. I was MLA in those days. Das Commission was appointed. Sardar Pratap Singh Khairon did not resign. He resigned only when guilt was proved against him. The, Nagarwala scandal. Mr. A.R. Antulay was the Chief Minister but he had to go. But he was declared to be innocent after 12 years. Then, there were allegations against Kanti Bhai Desai when Morarji Desai was the Prime Minister. Then, there was Bofors Scandal. The Czech Pistol scandal. 55,000 Czech Pistols of the size of 9 mm were ordered by Mr. Arun Nehru. Then, there was St. Kitts scandal against V.P. Singh and his son Ajay Singh. (Interruptions) Then, there was Fair fax scandal.

Then, there was, Scheme Goldstar scandal. Now, this *hawala* scandal. They are asking the Prime Minister to resign. When did the allegations against the Prime Minister crop up? I have very high regards for Shri Advaniji. I have nothing to say. But when charge-sheet against him came, the entire BJP was upset what has happened? Heavens have not fallen. The BJP was thinking of forming the Government in the days to come, and that their dreams are not going to materialise.

[Translation]

There is a proverb in our rural area that -- 'One is willing to go blind in one eye, subject to the condition that his neighbour should go blind in both the eyes.'

[English]

Without any rhyme or reason, they said, For the hon. Leader of the Opposition, I have the highest regard. They said that the Prime Minister had taken Rs. 3 crores. Why? If he had taken that amount, why did his name not find a place in the diary maintained by the Jains?

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : That diary had been seized. That is a computerised diary. ... (Interruptions)

[English]

SHRI CHIRANJI LAL SHARMA : A new diary could be started... (Interruptions) Then again, they said that the Prime Minister should resign because one of the accused makes a statement. Should it be done simply because as accused makes a statement? And that accused person S.K. Jain, as was rightly pointed out by my colleague the other day, made 117 statements before his arrest and five statements after his arrest. Throughout his 22 statements, he did not make even a passing mention of the Prime Minister, but one fine morning is dawned upon him. And they say that the Prime Minister's name should be there.

Mr. Chairman, Sir, I happen to be an advocate by profession. I wonder if such cases could stand scrutiny in judicial courts. Then again, two days of the House were wasted, as 13 days were wasted earlier during the previous Session. Their only demand was that the Prime Minister should come and explain his position. I fail to understand the psychology lying behind this argument. Where is it laid down that the Prime Minister must come here in the House every day? He has to attend other House also; he has to attend to other businesses also. The Prime Minister has explained his position. But because of the observations made by their Lordship of the Supreme Court - I am not going to comment upon it, I have the greatest regard for the highest judicial court in the country - does that observation of the Supreme Court or does the border of the Supreme Court, asking the CBI not to put up papers before anybody, lead you to the rebuttable conclusion that this throws a reflection on the Prime Minister? This is no argument.

The second point that was stressed by the Opposition and particularly by the legal luminary for who also I have very great regard, Shri Somnath Bhai Chatterjee, is that he said that the CBI Director had been given extension.*

Then again, have not the Secretaries in the Home Ministry, have not the Secretaries in the Foreign Ministry been given extensions? I again put a simple question. Why was Shri K.P.S. Gill, the DGP of Punjab given three extensions?

* Expunged as ordered by the Chair

Nobody raised hue and cry against them; nobody blamed anybody for that simply because he had restored normalcy in Punjab simply because he had brought law and order in Punjab, simply because he had created confidence in the minds of the people of Punjab and put Punjab on rails again and it is because of the good work done by him. Mr. Chairman, Sir, you must be reading the papers. Mr. K.P.S. Gill is being honoured from place to place, wherever he goes. Why? It is because at the risk of his own life, he saved Punjab. So, if the Director, CBI by diligent application to the work before him gives a good account of his performance, the Government has the right to give extension and to say or to smell a grain of salt on the bonafides of the Government simply because extension is being given to him is no argument.

Thirdly, another point that has been stressed by the Opposition Ministers in the Cabinet were being chargesheeted and therefore, the Prime Minister should resign. As soon as chargesheets were put in against those Ministers, the Ministers resigned. Did the Prime Minister come to their rescue, did the Prime Minister ask them not to resign, did the Prime Minister ask them not to worry as he was at the help of affairs did the Prime Minister tell them that he would see to the report of the CBI, did the Prime Minister in any way interfere or intervene into the investigations of the CBI? If not why should the Prime Minister resign? I say that the credit goes to the Prime Minister.

AN HON. MEMBER : For what?

SHRI CHIRANJI LAL SHARMA : For not shielding anybody, for categorically stating that the law must take its own course. Otherwise, he could have thought of coming to the rescue but he did not do anything against his conscience. He categorically stated: "Let the law take its own course." I do not think that the chargesheets that have been put in against some Ministers, in the course of law, are based on facts. However, facts are facts and they have to be squarely faced. But in the court, the CBI has to prove that there is plausible evidence against them and that two beyond reasonable doubt. Then and then alone, it will be accepted. As I told you just now, Mr. Chairman Sir, Mr. A.R. Antulay had to face a rough weather for 9-10 years and it was after full 12 years that he was declared to be innocent by the court of law. Then a point was raised about Ministers harbouring criminals with specific reference Shri Kalpnath Rai I do not mean to say that if this is an allegation against one of the Ministers, then one of the BJP Members also did it. I do not say that. But, Sir, I have one thing to say in this connection. We are politicians. So many persons come to us. I do not even know who is staying in one of the rooms which is used as the guest room in my house. I do not hold any brief for anybody. I do not say that they are innocent but when I say that he may be innocent I

say so on the basis of experience. I have been a practising advocate; clients come and stay. Criminals come to us and we defend them. We do not know who they are. This point was very much stressed upon by some of the Members of the Opposition that Members of this Government, Ministers of this Government were harbouring criminals, Dawood's supporters. This argument cannot hold good.

It is because we are politicians. We represent lakhs of people. Hundreds of people come to us. Some of them stays for the whole night. To put it like this that they were being shielded; they were being harboured is just like putting the cart before the horse. This argument does not hold water. There is no doubt that this *hawala kand* has shaken the whole nation. But this *hawala kand* is being used to throw the blame on the Government whereas the Prime Minister has strained every nerve to see that the law must prevail. He has given a positive proof of his intentions by his performance and making statements not once but at many stages.

[Translation]

I am reminded of a urdu couplet in this connection. It appears that the hon. Prime Minister thinks-

"Ata hai toofan aane do,

Kashti ka khuda khud muhafiz hai;

Mumkin hai in laharon mein,

Bahta hua sahil aa jaye."

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Mr. Chairman Sir, the issue being discussed for the last few days has two important aspects: One is the *Hawala Scandal*, including the Prime Minister's role in it and the other is regarding the bribing of the Members of Parliament. Honourable Atal Bihari Vajpayee discussed it in detail and thereafter other senior leaders put forth their views. I do not want to repeat what has already been said. But there are some points which necessitate a comment. After Shri Atal Bihari Vajpayee's speech, when the main Speaker of the ruling party, Shri Mani Shanker Aiyar rose to speak, we expected him to be factual and that he would try to rebut the charges through logic, as he is a competent and a good speaker. We were hoping that he would make use of logic and would in a systematic manner enlighten us on the Government's stand, its thinking and its accountability regarding the charges levelled, which have caused anxiety in the entire nation. But, I am pained to say that in his reply, on a serious issue, he was flippant. His reply was bereft of logic. By raising minor issues he tried to show that the issue was not serious, but of general nature.

I want to give an example or two. It was mentioned that the C.B.I official who recorded the statement, in which it was alleged that Shri Jain had given the money to the Prime Minister, was transferred immediately thereafter and was not given an extension. The reply harped on the Government's Posting Policy and his personal experience. A serious allegation was made that an official who was merely doing his duty was transferred by way of punishment.

This was the allegation. You should have been logical in your reply. But his only reply was that when Shri Atal ji was a Minister, he was transferred after two years. Should he view it as a punishment. He further said he was once posted at a place for three years. And was transferred after three years and sixteen days. What was it? He had a long stint in Government service. I too have served the Government far long time. Everyone knows about the posting policy and also the way the transfers are effected. He should have said as to why it was alleged that he was not impartial in his work. Instead of saying that, he said that he was transferred after sixteen days, therefore, (*Interruptions*) his reply should have been logical. To deal with such a serious matter in light vein, is saddening and a cause of concern. A serious matter should have been taken seriously by him. his reply that he was transferred after two years, when Shri Atal Bihari Vajpayee was the Foreign Minister, shows lack of seriousness on his part. Why was he transferred and what was Shri Vajpayee's interest in it? By doing so, you are only weakening your case. Instead of sticking to the topic under discussion you disgraced and drew a red herring across the trail.

Similarly, regarding extension, he said that it was the Government's prerogative. It is correct. And one of our Congress member was saying that extension was given to several persons. There is nothing wrong in the extension policy. Extension is given, as per the needs of the country, the Government and the situation. But during all these years, the Government has made it a business. But it is dangled in front of an official like a carrot. The implicit message being that if the official bows to the wishes to the government, he would be given a favourable posting and he would continue in his powerful post. This was the allegation against the C.B.I. Director. Is it true that you are following such an extension policy? if you had said that CBI Director was doing a good work therefore, he was given extension as you had the same thing in the case of Shri KPS Gill, then it would have been understandable. But to say that it is the right of the Government and to give a similar example of giving extension as was given by Government to him, then similar allegation can be levelled against you. This will not solve the problem. No answer is forthcoming regarding the extension given to an official time and again, against whom the Supreme Court has remarked that the department under him is not doing its job properly. The restrictions put on the officials and the department is

unprecedented. There is no precedent of such restriction being imposed on any department. He had no reply in this regard.

Good officials are also given extension. But sycophancy has become an integral part of it. I would like to remind the ruling party members that the Prime Minister in the beginning had said the Government would not give extensions and that they had no such policy. The honourable Minister is present. It was her policy of not giving any extension, But what happened in the last two-three years, what happened to your policy? Every official who is pliable is being given extension. And those are not of your liking are being denied extension. Why are officials being given extension four times? Do you not have capable officials? If you have any reason, then explain, otherwise admit that this is not being done in the right spirit.

His next reply about defection. Allegations were levelled against the bribing of the MPs. He replied to it also in lighter vein that the member who had made the allegation outside the House contradicted his statement in the house. This was not the issue. The issue was whether you proved your majority that day, in a fair or foul manner? Did you bribe some members? Bribe can either be monetary or political. Much discussion took place regarding monetary bribery. The Prime Minister gave no reply to it. Perhaps the Minister would give some reply. But the conclusion is gradually being arrived at. As per your version no bribe was given. There is no need to repeat how the flats were purchased and how it all took place. it is evident that bribe was paid. And it is also clear, as to whom it was paid as also the reason and the time. if you want to lie, you can, but it will not serve any purpose.

But, I want to draw your attention to another thing. This will admit that, Shri Buta Singh had said here that he had talked to these members on Jharkhand issue. Whether is not a political bribery? When the Government was about to fall, you wanted to justify your promise to them by saying that their demand for Jharkhand or Council was would be accepted. How can you justify this? What kind of character do you want to build in the nation? You are against the formation of Jharkhand. But to save your Government, you accepted this demand. Is it in the national interest? If not, then why did you give the assurance., to save your Government? I would like to ask you that if it was not in the national interest, then why was it done and if it was in the national interest then why was it done earlier, by Shri Lal K. Advani that the Government is against holding talks to solve the Uttarakhand imbroglio, as it has failed to bribe the four M.Ps, belonging to Uttarakhand.

you should reply as to why you have accepted this. Do you want to say that the Congress culture permits this kind of bribes to save the Government from falling, though you do not consider it to be proper?

Apart from this, another issue that was extensively discussed here today was the impact of the Supreme Court's remarks. I feel very sad, pained and surprised when in response to the Supreme Court's remarks, the Prime Minister, instead of saying that the Supreme Court had made an off the cut remark, says that what the Supreme Court had said in its ruling was being followed earlier also.

[English]

'CBI has never done, is not doing and will not do'. If it is not doing, has never done and will not do, then why has the Supreme Court come out with such a strict stricture, you may call it, or such a strict restriction.

[Translation]

They have taken a momentous decision. This needs to be explained. Your reply, that Supreme Court's ruling is being followed, as it was also being done earlier does not solve the problem. So much so that it does not even contradict the allegation. Action is being taken in the Hawala case on selective basis and in instalments. It betrays ulterior motive. Several Members spoke on it and I do not want to repeat it. I want to say something different on it.

How our culture and values have changed in the country? Except for two and-a-half to three years the Congress has ruled the nation for fifty years. Things became worse under your rule.

Shri George Fernandes was saying here that suit length costs Rs. 72,000. Who is responsible for creating such a culture in India. Today in this country some persons pay Rs. 5000 to Rs. 10,000 for sleeping on a bed for one night whereas some others sleep on footpath.

[English]

To sleep on one bed for one night, a man pays Rs. 5,000 to Rs. 10,000. I am saying it in English so that you can understand it easily. Outside the same hotel, a man sleeps on the floor and dies because of cold because he has not got a blanket. A man pays Rs. 1,000 or Rs. 1,500 or Rs. 2,000 for a plate.

[Translation]

On the one hand some people pay Rs. 1500 to 2000 for one plate of food and on the other hand a child and a

puppy, both pounce upon the left over food thrown out the puppy manages to devour it because the child is weaker than it. You have not made any arrangements to check corruptions and use of black money during elections. This Government proclaims in its speeches that it has done this and that and has not committed any mistakes. Then who is responsible for these mistakes? Is this a part of ethos of our society or inherited characteristic of Indians? You take the issue of electoral reforms only when such issues are raised and when you intend to create election stunt. These issues have been raised here time and again. you should have implemented the report on electoral reforms which has already been submitted to you. Now a days it is published in various news papers that Congress party intends to reduce the election campaign days from 21 to 14 days. Where were you so far? Why you have not implemented any electoral reforms during the tenure of your Government which is in power for the last five years? Your party is not fit to rule the country if it intends to gain political mileage and get votes only. You should understand that public of this country would not elect you in future if you hope for it with these intentions.

The issue of corruption is being debated here. Sometimes back I came to Lok Sabha after seeking retirement from army. In army also instead of saying that one is being bribed we used to say that.

[English]

He is being boforised.

[Translation]

Now the name of Jain brothers is being mentioned in Hawala case. What you have done for eliminating corruption during your rule. You may be knowing that Public Relation Officers of big companies in Delhi influence the functioning of various ministries. What have you done in this regard? Why these officers are appointed. They spend lakhs of rupees every month.

AN HONOURABLE MEMBER : Is it so?

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : you do not know about that because you are not a Minister. You would know about it when you would become a Minister. Have you ever inquired into a matter that from where a man has brought Rs. 20 crore for construction of his house. Today our culture ethos are in such a bad condition that corrupt persons are considered to be respectable in society and a honest person is called a foolish who does not know how to serve? During the last 50 years you have created such conditions in this country that honest and good persons are considered foolish. It is your contribution.

What justice Dhingra said about MPs has emerged us. I would like to say that we should introspect ourselves as have been said by some other Members also. I have raised some points in this House indicating that how erroneous deeds are being done. I do not want to repeat them, I have written letters to hon. Minister of Home Affairs and hon. Minister of Housing. But your Government has not made any improvement. I had given two examples in this very House regarding the compromises being made in security arrangements and asked to take some measures in this regard. Hon. Rajesh Pilot has given assurance in this House to take action on it. Hon. Minister of Housing replied that it was not his duty and advised to write to the Home Minister. You are not taking any action on the complaints registered even by an MP. It means that you are deliberately developing and encouraging this culture. I blame this Government for creating this culture of corruption in the Society as well as among MPs.

You give such facilities which indirectly encourage corruption. Your message to them is to make money and use it for wrong purposes, as this things and giving them the right facilities, the facilities provided by you are such which are misused. Who is responsible for this? Gas and telephone connections are sold. What steps have you taken to check this? Why don't you provide such facilities which cannot be misused?

[English]

But you never apply to these things. It is because you are not interested in that line of action. It is because you are interested in making people's living soft. You give them such facilities which they can misuse and they can remain happy.

[Translation]

These facilities have been provided so that you will not complain. Now you are not doing anything except selling gas and telephone connections. We have to think over this also. For this, the Government is responsible. Those, among us, who indulge in such wrong acts are certainly guilty. What is the problem in trying to create an atmosphere in which there is no need to do all this? Why do you not try this? And for this reason we were extremely unhappy and had said that we expected the Government to evolve such a system even the Members of Parliament are made to do self-introspection.

18.55 hrs.

(SHRI PETER G. MARBANIANG *in the Chair*)

Sir, since charity begins at home, I would also like to say that the honourable Members should make a beginning by declaring their assets. Today, State funding

of elections is being talked about. When will this materialise? Anyway, the Government will not be able to do anything as it has only a few days more in the office. My suggestion is that all the laeders should be taken into confidence and we should make an attempt to do something, if possible, in the next election.

Mr. Chairman, Sir, lastly, I categorically want to charge the Government with selective political misuse of hawala scandal. National interest has been put at stake for personal benefit. Therefore, this Government is not fit for ruling the country. The Prime Minister should resign and elections be held immediately.

SHRI DEVENDRA PRASAD YADAV : Mr. Chairman, Sir, the hawala scandal is being discussed in the House. At the outset, I want to say that I was surprised by the statement made prior to the discussion by the hon. Prime Minister regarding the hawala scandal. It is clear from the points raised by the Prime Minister, in his defence, that Parliamentary democracy is in peril. A question mark has been put on the Parlimentary democratic system. The entire nation expected the Prime Minister to take this matter seriously. But for full two days, there was impasse in this House. The Executive and the Judiciary have their limitations and ethical restrictions. It is evident from the ruling given by the Supreme Court on 1st March, that the Court no longer has trust in the Prime Minister and the Prime Minister has come under a cloud, lock, stock and barrel. It is for this reason that the CBI has been directed not to report to the Prime Minister nor to any other authority of the Government. Shrimati Margaret Alva is not able to give an update reply to the hawala discussion. With this directive, order and observation of the Supreme Court. ...

PROF. RASA SINGH RAWAT : Sir, I am on a point of order. There is no quorum in the House, The treasury benches are absolutely vacant.

[English]

19.00 hrs.

MR. CHAIRMAN : The bell is being rung.

19.06 hrs.

MR. CHAIRMAN : Since there is no quorum in the House, the House stands adjourned to meet again on Monday, the 11th March, 1996 at 11.00 a.m.

19.06 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, March 11, 1996/Phalgun 21, 1917 (Saka).